

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/240(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> JULY 2024**

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS VIJETA PROJECTS & INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Sankarsan Sarkar, Adv. ] For the Financial Creditor  
Mr. Aditya Kanodia, Adv. ]  
Ms. Suparna Sardar, Adv. ]  
Mr. Tanoy Sett, Adv. ]

Mr. Ankit Agarwala, Adv. ] For the Corporate Debtor  
Mr. Altamash Alim, Adv. ]  
Mr. Alotriya Mukherjee, Adv. ]  
Mr. Sujit Banerjee, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Counsel appearing on behalf of the corporate debtor present.
2. Ld. Counsel appearing on behalf of the financial creditor submits that he would use an affidavit to disclose the communication made between the Corporate Debtor rejecting their proposal. Let the same be done within a period of one week. If required, the Corporate Debtor be responded to the same within a period of one week thereafter.
3. **It is made clear that no further adjournments would be granted.**
4. List this matter for final consideration on **13.08.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**